

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:231

ANSWERED ON:18.03.2005

PMGSY

Barman Shri Hiten;Baxla Shri Joachim

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that most of the villagers are losing their land due to implementation of PMGSY;
- (b) if so, the details thereof;
- (c) the policy of the Government for paying compensation to the villagers whose land has been taken to construct roads under PMGSY;
- (d) whether the Government has paid any compensation to those villagers whose land has been taken for construction of PMGSY;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH)

(a) to (f) A Statement is laid on the Table of the House.

The Statement referred to in Reply to the Lok Sabha Starred Question No.231 admitted for Answer on 18th March,2005.

Rural Roads is a State subject and the Pradhan Mantri Gram Sadak Yojana (PMGSY) is a special Central intervention to assist State Governments. It is the responsibility of the State Government to ensure that lands is available for taking up the road works.

PMGSY aims to provide connectivity to habitations of designated population size through construction of a good quality all weather road built to specifications given in the Rural Roads Manual (IRC-SP-20:2002). Generally, the alignment follows an existing track and while some additional land may be required at a few places to meet the roadway width specified in the Manual, State Governments minimize this by careful selection of alignment in order to avoid land acquisition.

Since rural roads is a State subject and PMGSY is executed by State Government agencies, information regarding acquisition or use of private lands required for construction of roads under PMGSY is not maintained by the Central Government.